

GOVERNMENT OF INDIA

MINISTRY OF MINES

LOK SABHA

UNSTARRED QUESTION NO. 5450

TO BE ANSWERED ON 06TH APRIL, 2017

MINES SECURITY

†5450. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

SHRI PRATAPRAO JADHAV:

Will the Minister of **MINES** be pleased to state:

- (a) the names of companies whose mines security works have been examined by the Government during the last year including those which have been found to be indulging in irregularities along with the action taken against them including the nature of the action taken;
- (b) whether the Government has been unable to take the mines security measures due to which several accidents have taken place and are still continuing; and
- (c) if so, the reaction of the Government thereto and the corrective steps taken in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): Safety in mines is regulated through the Mines Act, 1952 which is administered by the Ministry of Labour & Employment the provisions of which are enforced by the Directorate General of Mines Safety (**DGMS**).

As per information provided by DGMS, 7766 inspections were made in metal mines of the companies during the year 2016 and the violation letters were issued subsequently. Further, 281 notices [under section 22A (1) of the Mines Act, 1952], 249 orders [under section 22A (2) & 22(3) of the Mines Act, 1952] were issued and 13 cases of prosecution were launched by DGMS during the year 2016. DGMS has also informed that company-wise data is not maintained centrally.

(b) and (c): No Madam. In order to prevent accidents and disasters in mines and to ensure safety of the mine workers, adequate provisions have been made under the Mines Act, 1952 and Rules made thereunder. The provisions for ensuring safety are implemented in mines wherever such dangers and risks exist. A systematic risk and hazard assessment both by the management as well as by third party is being conducted. The results of such studies are being followed up during the inspections of such mines by the officers of DGMS. In order to prevent re-occurrence of accidents in future, DGMS issues circular regularly for mining industries to take preventive measures.
